

Part A

SBI Life – Smart Guaranteed Savings Plan Policy Document

Part A

WELCOME LETTER

Date: <<dd/mm/yyyy>>

To,
<< >>
<< >>
<< >>
<< >>
<< >>
Contact Details: << >>
Father's Name: << >>

Customer No.:	<< >>
Policy No.:	<< >>
Product Name:	SBI Life – Smart Guaranteed Savings Plan
UIN:	111N097V01

Dear << >>

We welcome you to the SBI Life family and thank you for your trust in our products.

Joining SBI Life family will give you access to the best customer service and to a wide range of products which cater to most of your life insurance needs. We have enclosed the policy document & First Premium Receipt along with a copy of the proposal form signed by you in this Policy booklet. Please check all details and make sure that it is kept safely.

Please note this is a limited premium payment insurance policy. The premium due dates are: <<dd/mm/yy>>

For any information/ clarification, please contact:

1. Your local SBI Life service branch:
<<SBI Life branch address>>
2. < Intermediary Name & contact nos>
3. Call us toll free at our customer service helpline **1800229090** or email us at info@sbilife.co.in, also visit us at www.sbilife.co.in
4. In case you have any complaint/grievance you may contact the following official for resolution:
<<Regional Director's address >>
5. Register on our **Customer Self Service website** <http://mypolicy.sbilife.co.in> to avail various online services available.
6. All your servicing requests should be submitted to your local SBI Life service branch as mentioned above or nearest SBI Life branch only.

Free Look Option
 You can review the terms and conditions of the policy, within 15 days for policies sourced through any channel other than Distance Marketing and within 30 days for policies sourced through Distance Marketing Channel, from the date of the receipt of the policy document and if you disagree with any of those terms and conditions, you have the option to return the policy stating the reasons for your objection.
 Your request for cancellation of the policy under the free look option must reach your nearest SBI Life Office within a period of 15 days or 30 days, as the case may be, as mentioned above.

We always look forward to be your preferred Life Insurance Company for all your Life Insurance needs.

Yours truly,

<signature>

<<(Name of Signatory)>>
<<(Designation of Signatory)>>

Note: The translated version of this letter in the regional language is printed overleaf for your convenience. However, should there be any ambiguity, the English version shall prevail.

Welcome Letter – Regional Language

Part A

SBI Life – Smart Guaranteed Savings Plan Policy Document

First Premium Receipt

Blank Page

KEY FEATURES DOCUMENT

Note: This document contains brief information about the key features of the Product. The same shall not be construed as terms and conditions of the Policy or part thereof. For detailed terms and conditions governing the Policy, please read all parts of the Policy document. In case of any conflict between the information given in the Key Features document and the terms and conditions of the policy, the terms and conditions of the Policy shall prevail.



SBI Life Insurance Company Limited

Registration Number: 111

Regulated by IRDAI

**POLICY
DOCUMENT**

SBI LIFE – SMART GUARANTEED SAVINGS PLAN

UIN: 111N097V01

(A Non-participating Endowment Assurance Plan)

Registered & Corporate Office: SBI Life Insurance Co. Ltd, "Natraj", M.V. Road & Western Express Highway Junction, Andheri (East), Mumbai - 400 069.

Website: www.sbilife.co.in | Email: info@sbilife.co.in | CIN: U99999MH2000PLC129113

Toll Free: 1800 22 9090 (Between 9.00 am & 9.00 pm)

Policy Preamble

Welcome to your **SBI Life – Smart Guaranteed Savings** Plan and thank you for preferring **SBI Life Insurance Company Limited** to provide you with insurance solutions. The UIN allotted by Insurance Regulatory and Development Authority of India for this product is 111N097V01.

The information you have given in your proposal form, your personal statement together with any reports or other documents and declarations form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and endorsements, if any, is evidence of the contract. You should read these documents carefully to make sure that you are satisfied with the terms and conditions of the policy. Please keep these in a safe place.

We request you to read this policy schedule along with the policy booklet. If you find any errors, please return the policy document for effecting corrections.

SBI Life – Smart Guaranteed Savings Plan provides an excellent package of insurance cum investment solution.

Your Policy is a non-participating, traditional insurance product and your policy shall not have a share in the profits or surplus of the Company.

In return for your premiums we will provide you the benefits as described in the Part C and D of the policy document. The benefits available under this policy are subject to the payment of premiums as and when due.

The benefits will be paid to the person(s) entitled as set out in the policy document, on proof to our satisfaction, of such benefits having become payable and of the title of the persons claiming the payments.

Please communicate any change in your mailing address or any other communication details as soon as possible.

If you require further information, please contact us or the Insurance Advisor / facilitator, as mentioned below.

Insurance Advisor/Facilitator Details: <<name>> <<code>>
<< mobile number or landline number if mobile not available>>.
<<License number>> <<Validity>>

Policy Schedule

Identification	
-----------------------	--

1. Policy Number	<< as allotted by system >>
2. Proposal No.	<< from the proposal form >>
3. Proposal Date	<< dd/mm/yyyy >>
4. Customer ID	<< as allotted by system >>

Personal information	
-----------------------------	--

5. Name of the Life Assured	<< Title / First Name / Surname of the life assured >>	
6. Name of Proposer / Policyholder	<< Title / First Name / Surname of the policyholder >>	
7. Date of Birth	Life Assured	Policyholder
	<< dd/mm/yyyy >>	<< dd/mm/yyyy >>
8. Age at entry	Life Assured	Policyholder
9. Gender	Life Assured	Policyholder
	<< Male / Female >>	<< Male / Female >>
10. Mailing Address	<< Address for communication >>	
11. Telephone Number with STD Code		
12. Mobile Number		
13. E-Mail ID of the policyholder	<< E-Mail ID of the proposer >>	

Nomination		
-------------------	--	--

14. Name of the Nominee(s)	Relationship with the life assured	Age
15. Name of the Appointee(s)	Relationship with nominee	Age

Important dates	
------------------------	--

16. Date of Commencement of Policy	<< dd/mm/yyyy >>
------------------------------------	------------------

Part A**SBI Life – Smart Guaranteed Savings Plan Policy Document**

17. Date of Commencement of Risk	<< dd/mm/yyyy >>
18. Policy Anniversary Date	<< dd/mm>>
19. Premium Due Dates	<< dd/mm/yyyy >>
20. Due Date of Last Premium	<< dd/mm/yyyy >>
21. Date of Maturity of Policy	<< dd/mm/yyyy >>

Basic policy information	
22. Basic Sum Assured (Rs.)	<< >>
23. Premium Frequency	Yearly
24. Installment Premium (Rs.)	<< >>
25. Guaranteed additions	<< %>>
26. Amount Payable at Maturity* (Rs)	<< >>

*Applicable only, if all due premiums are paid & policy is in-force till maturity.

Base Policy						
Benefit	Basic Sum Assured (Rs.)	Policy Term (Years)	Premium Paying Term (Years)	Installment Premium (Rs.)	Due Date of Last Premium	Date of Maturity
Base Policy	<< >>	<< >>	<< >>	<< >>	<< dd/mm/yyyy >>	<< dd/mm/yyyy >>
Total Installment Premium (Rs.) (excluding taxes)	<< >>					
Applicable taxes (Rs.)	<< >>					
Total Installment Premium, including taxes	<< >>					
Applicable rate of Tax*	First Year <<%>>					
	Second Year <<%>>					

* includes Service Tax/Cess/ GST (currently only in case of J&K residents) and/ or any other statutory levy/ duty/ surcharge, as notified by the Central and/or State Government from time to time as per the provisions of the prevalent tax laws.

Part A

SBI Life – Smart Guaranteed Savings Plan Policy Document

Signed for and on behalf of **SBI Life Insurance Company Limited,**

Authorised Signatory			
Name			
Designation			
Date		Place	

The stamp duty of Rs <<....>> (Rupees.....only) paid by pay order, vide << receipt no. >> dated << . Government notification Revenue and Forest Department No. Mudrank <<.....>> dated <<.....>>

<< Digital Signature >>

(Signature)
Proper Officer

We request you to read this policy schedule along with the policy booklet. If you find any errors, please return your policy document for effecting corrections.

***** End of Policy Schedule*****

Policy Booklet

Table of Contents

Part B

1. Definitions 13

2. Abbreviations 15

Part C

3. Base Policy Benefits [1617](#)

3.1. Participation in Profits and Bonus [1617](#)

3.2. Death Benefit [1617](#)

3.3. Maturity Benefit [1617](#)

4. Guaranteed Additions [1617](#)

4.1. Guaranteed additions [1617](#)

5. Premiums [1718](#)

6. Grace Period [1718](#)

Part D

7. Paid-up Value [1819](#)

8. Surrender Value [1819](#)

9. Revival [1920](#)

10. Claims [1920](#)

10.1. Death Claim [1920](#)

10.2. Maturity Claim [2021](#)

10.3. Surrender [2021](#)

11. Termination [2021](#)

11.1. Termination of your Policy [2021](#)

12. General Terms [2021](#)

12.1. Free look Period [2021](#)

12.2. Suicide Exclusion [2021](#)

Part B**SBI Life – Smart Guaranteed Savings Plan Policy Document**

12.3.	Policy loan	2122
12.4.	Nomination	2122
12.5.	Assignment	2122
12.6.	Non Disclosure	2122
12.7.	Misstatement of age	2223

Part E

13.	Charges	2324
13.1.	Charges	2324

Part F

14.	General Terms - Miscellaneous	2425
14.1.	Taxation	2425
14.2.	Date formats	2425
14.3.	Electronic transactions	2425
14.4.	Communications	2425

Part G

15.	Complaints	2527
15.1.	Grievance redressal procedure	2527
16.	Relevant Statutes	2628
16.1.	Governing laws and jurisdiction	2628
16.2.	Section 41 of the Insurance Act 1938	2628
16.3.	Section 45 of the Insurance Act 1938	2628
16.4.	Provision 12 (1) of Redressal of Public Grievances Rules, 1998	2628
16.5.	Provision 13 of Redressal of Public Grievances Rules, 1998	2628
17.	Index	2729
	Annexure I	2830
	Annexure II	3032
	Annexure III	3234

Part B

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule and other related documents of your policy.

If you find any errors, please return the policy for effecting corrections.

1. Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically. Items marked with † alongside are mentioned in your policy schedule.

Expressions	Meanings
1. Age	is the age last birthday; i.e., the age in completed years.
2. Age at Entry †	is the age last birthday on the date of commencement of your policy.
3. Annualised Premium	means the premium payable in a policy year, excluding service tax & cess.
4. Appointee †	is the person who is so named in the proposal form or subsequently changed by an endorsement, who has the right to give a valid discharge to the policy monies in case of death of the Life Assured during the term of the policy while the nominee is a minor.
5. Assignee	is the person to whom the rights and benefits are transferred by virtue of an assignment under section 38 of the Insurance Act, 1938.
6. Base Policy	is that part of your Policy referring to basic benefit.
7. Basic Premium	is equal to total premium excluding service tax and cess.
8. Basic Sum Assured†	is the amount of insurance cover granted under the Base Policy at the time of the inception of policy.
9. Beneficiary†	the persons nominated by the policy owner to receive the insurance benefits under the provisions of your policy. The Beneficiary may be you, or the nominee or the assignee or the legal heirs as the case may be. The beneficiary may be stated in the policy schedule or may be changed or added subsequently.
10. Birthday	is the conventional Birthday. If it is on 29th February, it will be considered as falling on the last day of February.
11. Date of Commencement of Policy†	is the start date of the policy.
12. Date of Commencement of Risk†	is the date from which the insurance cover under the policy commences.
13. Date of Maturity of Policy	is the date on which the term of the policy expires in case the policy is not terminated earlier.
14. Date of Revival	is the date on which the policy benefits are restored at the conclusion of the revival process.
15. Date of Surrender	is the date on which we receive a communication from you requesting for surrender of the policy with all the necessary requirements. In case the requirements are not received in full, the date of surrender will be the date on which the last requirement for surrender of policy is received.
16. Death benefit	is the amount payable on death of the life assured.
17. Endorsement	a change in any of the terms and conditions of your policy, agreed to or issued by us, in writing.

Part B**SBI Life – Smart Guaranteed Savings Plan Policy Document**

Expressions	Meanings
18. Free-look Period	is the period during which the policyholder has the option to return the policy and cancel the contract.
19. Grace Period	is the period beyond the premium due date during which you can pay the premium without interest and other requirements and during which time the policy is considered to be in-force with the risk cover without any interruption as per the terms of the policy.
20. Guaranteed Surrender Value	is the minimum guaranteed amount of Surrender Value of the Policy, if any, payable to the policyholder on the surrender of the Policy.
21. In-force	is the status of the policy when all the due premiums have been paid upto date.
22. Installment premium [†] / Premium	is the contractual amount payable by you on each Premium Due Date in order to keep the insurance cover in force under the provisions of your policy. Applicable service tax and cess and levies if any, is payable in addition.
23. Instrument	cheque, demand draft, pay order etc.
24. Insurance Cover	means coverage for Insured Event. On occurrence of the insured event, the contingent benefits are payable to the Policyholder or Nominee or legal heir, as the case may be, and the insurance cover will cease thereafter.
25. Lapse	is the status of the policy when a due premium is not paid before the expiry of grace period.
26. Legal Heir	means the person(s) legally eligible to receive the insurance benefits under the provisions of the policy.
27. Life assured [†]	is the person in relation to whose life insurance and other benefits are granted under the policy.
28. Limited Premium	is the Installment Premium payable over the Premium Paying Term at the chosen Premium Frequency.
29. Maturity Benefit	is the benefit payable on maturity of the policy.
30. Minor	is a person who has not completed 18 years of age.
31. Nominee [†]	is the person who is named as the Nominee in the proposal form or subsequently changed by an Endorsement, as per Section 39 of the Insurance Act, 1938, who has the right to give a valid discharge to the policy monies in case of the death of the Life Assured, during the term of the policy if such nomination is not disputed.
32. Non-participating	means that your policy does not have a share in our profits.
33. Our, Us, We [†]	SBI Life Insurance Company Limited or its successors. We are regulated by the Insurance Regulatory and Development Authority of India (IRDA of India). The registration number allotted by IRDA of India is 111.
34. Paid-up	is the status of the policy if premiums have been paid for at least 2 full policy years.
35. Paid-up sum assured on death	The paid-up sum assured on death is equal to the sum assured payable on death multiplied by the ratio of number of premiums paid to the number of premiums originally payable.
36. Paid-up sum assured on maturity	The paid-up sum assured on maturity is equal to the basic sum assured multiplied by the ratio of number of premiums paid to the number of premiums originally payable.
37. Policy Anniversary	is the same date each year during the policy term as the date of commencement. If the date of commencement is on 29th of February, the policy anniversary will be the last date of February.
38. Policy Document	means the policy schedule, policy booklet, endorsements (if any), rider documents (if any). Any subsequent written agreements (if any) mutually agreed by you and us during the term of the policy also forms a part of the Policy document.
39. Policyholder [†]	is the owner of the policy and is referred to as the proposer in the proposal form. The policy owner need not necessarily be the same person as the life assured.
40. Policy Schedule	is the document that sets out the details of your policy.

Part B**SBI Life – Smart Guaranteed Savings Plan Policy Document**

Expressions	Meanings
41. Policy Term†	is the period commencing with the Date of Commencement of the Policy and terminating with the Date of Maturity or date of vesting, as the case may be, during which the contractual benefits are payable
42. Policy Year	is the period between two consecutive policy anniversaries; by convention, this period includes the first day and excludes the next policy anniversary day.
43. Premium Frequency†	is the period between two consecutive premium due dates for regular premium policy; the premium frequency will be Yearly
44. Premium Paying Term† (PPT)	is the period, in years, over which premiums are payable.
45. Revival	is the process of restoring the benefits under the policy which are otherwise not available due to non-payment of premiums on due dates, resulting in the lapsation of the policy.
46. Revival period	is a 2-year period from the due date of first unpaid premium
47. Surrender	is the voluntary termination of the policy by the policyholder before the expiry of the policy term; a surrender value will be payable, if applicable.
48. Surrender Value	is the amount to be paid, if any, to the Policyholder upon Surrender of the policy.
49. Underwriting	- is the process of classification of lives into appropriate homogeneous groups based on the risks covered. - based on underwriting, a decision is taken on whether a risk cover can be granted and if so at what rates of premium and under what terms.
50. You, Your †	is the person named as the Policyholder.

The above definitions are provided only for the purpose of proper comprehension of the terms & phrase used in the policy document. The actual benefits under the policy are payable strictly as per the terms and conditions of the policy only.

2. Abbreviations

Abbreviation	Stands for
IRDAI	Insurance Regulatory and Development Authority of India
Rs.	Indian Rupees
UIN	Unique Identification Number (allotted by IRDAI for this product)
GSV	Guaranteed Surrender Value
SSV	Special Surrender Value
PUSA	Paid-Up Sum Assured
PUV	Paid-Up Value
LPPT	Limited Premium Paying Term
PPT	Premium Paying Term
KYC	Know Your Customer

These abbreviations bear the meanings assigned to them elsewhere in the policy booklet

Part C**3. Base Policy Benefits****3.1. Participation in Profits and Bonus**

3.1.1. Your Policy does not participate in any profits of the company.

3.2. Death Benefit

3.2.1. If your Policy is in-force on the date of death of the life assured, we will pay the following benefits on death of the life assured:

3.2.2. We will pay sum assured on death along with accrued guaranteed additions, if any.

3.2.3. The Sum assured on death is higher of the following:

3.2.3.1. Basic sum assured OR

3.2.3.2. 10 times of one Annualised premium OR

3.2.3.3. 105% of all the premiums paid till the date of death of the life assured.

3.2.4. If your Policy is not in-force but has acquired paid-up value, we will pay paid-up value on death.

3.3. Maturity Benefit

3.3.1. If your Policy is in-force and the Life Assured survives till the Date of Maturity of Policy, we will pay the basic sum assured along with accrued guaranteed additions.

3.3.2. If your Policy is not in-force but has acquired paid-up value, we will pay the paid-up value on maturity on the date of maturity of the policy.

3.4. If your policy is not in force and has not acquired any paid-up value, nothing shall be payable under the policy and the contract comes to an end automatically.

4. Guaranteed Additions**4.1. Guaranteed additions**

4.1.1. We will add the guaranteed additions at the end of each policy year provided your policy is in-force.

4.1.1.1. The rate of guaranteed addition is given in your schedule.

4.1.1.2. The guaranteed addition will be equal to the guaranteed addition rate multiplied by the cumulative premiums paid by you till date.

4.1.1.3. The guaranteed addition rate would be applied at the end of each policy year.

4.1.2. If your policy has lapsed and has acquired paid-up value then we will attach guaranteed additions at a proportionately reduced rate from the date of first unpaid Premium.

4.1.2.1. The reduced guaranteed addition rate would be equal to rate of guaranteed additions given in your schedule multiplied with ratio of number of premiums paid to the number of premiums originally payable.

4.1.3. If your policy has acquired paid-up value or is in-force, the accrued guaranteed additions will be paid either on maturity or on the death of the life assured during the term of the policy, provided the death claim is found admissible and in case of surrender a part of the accrued guaranteed additions will be paid. The accrued guaranteed additions shall not be paid in any other way.

5. Premiums

- 5.1. You have to pay the premiums on or before the premium due dates or within the grace period.
- 5.2. You have to pay the premiums even if you do not receive renewal premium notice. We are not liable to send you any premium notices, whatsoever.
- 5.3. You will be liable to pay all applicable taxes, levies, cess etc. as levied by the Government and other statutory authorities.
- 5.4. If we receive any amount in excess of the required premium, we will refund the excess. We will not pay any interest on this excess amount.
- 5.5. If we receive any amount less than the required premium, we will not adjust the said amount towards premiums till you pay the balance of premium. We will not pay any interest on the amount received earlier.

6. Grace Period

- 6.1. You can pay your premiums within a grace period of 30 days from the premium due date.
- 6.2. If you do not pay your due premiums before the end of grace period, your policy lapses.

Part D

7. Paid-up Value

- 7.1. Your policy will acquire paid-up value if you have paid at least 2 full policy years' premiums.
- 7.2. Paid-up Value (PUV) on death or maturity = Paid-up Sum Assured (PUSA) on death or maturity plus accrued guaranteed additions, as the case may be.
- 7.3. The paid-up sum assured on death is equal to the sum assured on death multiplied by the ratio of number of premiums paid to the number of premiums originally payable.
- 7.4. The paid-up sum assured on maturity is equal to the basic sum assured multiplied by the ratio of number of premiums paid to the number of premiums originally payable.
- 7.5. Your policy will be eligible for reduced guaranteed additions from the date your policy has become paid-up till further revival.
- 7.6. We will pay Paid-up value on maturity at the time of maturity or in case of earlier death of the life assured we will pay the paid-up value on death.
- 7.7. You may terminate your paid-up policy before maturity by surrendering the policy for surrender value.
- 7.8. If your policy has not acquired any paid up value and is in lapsed status, we will not be liable to pay you any amount either on maturity or on death

8. Surrender Value

- 8.1. You may surrender your policy during the term of the policy if you have paid at least 2 full policy years' premiums.
- 8.2. We will pay you either Guaranteed Surrender Value (GSV) or Non-Guaranteed Special Surrender Value (SSV) whichever is higher, if you decide to surrender your Policy.
- 8.3. The GSV is equal to GSV factors multiplied by the basic premiums paid. The GSV factors for various policy durations are given below:

Policy Year	As percentage of basic premiums paid
1 year	0%
2 year	30%
3 year	30%
4-7 years	50%
8-10 years	55%
11-15 years	60%

- 8.4. The surrender value of the accrued guaranteed additions is also added to the Guaranteed surrender Value.
- 8.5. The surrender value of the accrued guaranteed additions is calculated by multiplying the accrued guaranteed additions with guaranteed additions surrender value factors.
- 8.6. The guaranteed additions Surrender value factors are given below:

Term to Maturity	Guaranteed additions Surrender value factor
1	89.29%
2	79.73%
3	71.21%
4	63.62%
5	56.85%
6	50.82%
7	45.44%
8	40.65%

Part D

SBI Life – Smart Guaranteed Savings Plan Policy Document

9	36.38%
10	32.58%
11	29.19%
12	26.18%
13	23.50%
14	21.11%
15	18.99%

- 8.7. In case of surrenders, surrender value of accrued guaranteed additions will be less than the amount of accrued guaranteed additions and will depend on the guaranteed additions surrender value factors and the duration of the policy.
- 8.8. The Special surrender value (SSV) for your Policy will depend on the Policy term and the duration elapsed at the time of the Surrender.
- 8.9. We shall declare the SSV from time to time and SSV will be based on best estimate value of the future benefits available.
- 8.10. The surrender of the Policy shall extinguish all rights and benefits under your Policy.

9. Revival

- 9.1. If premiums are not paid within the grace period, your policy lapses. No benefits are then payable under your policy if your Policy has not acquired paid-up value.
- 9.2. You can revive your policy during its revival period of 2 years from the date of the First Unpaid Premium.
- 9.3. You should write to us during the revival period requesting revival.
- 9.4. You have to submit Good Health Declaration and satisfy other underwriting requirements, if any.
- 9.5. We may accept or reject your revival request. We will inform you about the same.
- 9.6. You have to pay all due premiums, not paid during the revival period, along with interest.
- 9.7. The interest will be charged at a rate declared by us from time to time.
- 9.8. You cannot revive your policy after the expiry of the revival period.
- 9.9. Revival shall not be effective unless we accept the revival and intimate you the same in writing.
- 9.10. Once the revival is accepted and effected, your policy shall be eligible for guaranteed additions for the period during which your policy was in lapsed or paid-up status.

10. Claims

10.1. Death Claim

- 10.1.1. The policyholder, nominee or the legal heir, as the case may be, should intimate us about the death of the life assured in writing, stating at least the policy number, cause of death and date of death.
- 10.1.2. We will require the following documents to process the claim:
 - 10.1.2.1. Original policy document
 - 10.1.2.2. Original death certificate from municipal / local authorities
 - 10.1.2.3. Claimant's statement and claim forms in prescribed formats
 - 10.1.2.4. Hospital records including discharge summary, etc
 - 10.1.2.5. Any other documents including post-mortem report, first information report where applicable
- 10.1.3. Claim under the policy may be filed with us within 90 days of date of claim event.
- 10.1.4. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.
- 10.1.5. We will pay the claim, if found admissible, to the assignee, if the policy is assigned.
- 10.1.6. If the policy is not assigned, and
 - 10.1.6.1. you are not the life assured, we will pay you or your legal heir
 - 10.1.6.2. you are the life assured, we will pay
 - 10.1.6.2.1. the nominee, if the nominee is not a minor
 - 10.1.6.2.2. the appointee, if the nominee is a minor

Part D

SBI Life – Smart Guaranteed Savings Plan Policy Document

- 10.1.6.2.3. your legal heir, if there is no nomination or if the nomination is not valid.
- 10.1.7. We may ask for additional information related to the claim
- 10.1.8. You can claim only once under this plan

10.2. Maturity Claim

- 10.2.1. You will be required to submit the original policy document, the discharge form and KYC documents to any of our offices.
- 10.2.2. If you assign your policy, we will pay claim to the Assignee.
- 10.2.3. If the policy is not assigned, we will pay the claim to you.

10.3. Surrender

- 10.3.1. We will require the original policy document and discharge form to process the surrender claim.
- 10.3.2. If the policy is assigned, we will pay the assignee, the surrender value.
- 10.3.3. If the policy is not assigned, we will pay the surrender value to
 - 10.3.3.1. you
 - 10.3.3.2. your legal heir, in case of death of policyholder subsequent to the date of submission of request for surrender of the policy but before payment of surrender value.

11. Termination

11.1. Termination of your Policy

- 11.1.1. Your policy will terminate at the earliest of the following:
 - 11.1.1.1. on payment of death benefit.
 - 11.1.1.2. on the date of maturity.
 - 11.1.1.3. on payment of surrender value.
 - 11.1.1.4. on payment of free-look cancellation amount.
 - 11.1.1.5. On your policy being in a lapsed status without acquiring any paid up value and after expiry of the revival period. However, death cover will terminate automatically if you fail to pay any renewal premium before the expiry of the grace period.

12. General Terms

12.1. Free look Period

- 12.1.1. If you have purchased the policy through distance marketing channel, you have 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.
- 12.1.2. If you have purchased the policy through a channel other than distance marketing, you have 15 days from the date of receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.
- 12.1.3. We will then refund the premium paid after deducting the stamp duty paid and medical expenses, incurred, if any.
- 12.1.4. The proportionate risk premium for the period of cover will be deducted
- 12.1.5. You cannot revive, reinstate or restore your policy once you have returned your policy.

12.2. Suicide Exclusion

- 12.2.1. If the life assured, sane or insane, commits suicide, within one year, we will not pay the death benefit.
- 12.2.2. We will calculate one year from the date of commencement of risk or the date of revival of policy, whichever is later.
- 12.2.3. We will pay 80% of the basic premiums paid if death due to suicide occurs within one year from the date of commencement of risk. In case of suicide within one year from the date of revival of the policy, we will pay either 80% of the basic premiums paid or the surrender value, whichever is higher and the contract would cease.

12.3. Policy loan

- 12.3.1. You may apply for a loan against your Policy if your policy has acquired the Surrender Value.
- 12.3.2. Policy loan will not exceed 90% of the Surrender Value.
- 12.3.3. The interest to be charged on the loan will be declared by the Company from time to time
- 12.3.4. Your policy will be assigned to us and the assignment shall be in force till the entire loan with the interest thereon is repaid.
- 12.3.5. We reserve the right to determine the loan amount to be granted and to defer the granting of a loan for a period not exceeding six months from the date of request for such a loan.
- 12.3.6. Interest shall accrue on the outstanding policy loan at a rate which shall be determined by the Company from time to time.
- 12.3.7. We will recover the unpaid loan, if any along with outstanding interest due from the proceeds under your policy at the time of any payment made under the policy.
- 12.3.8. If you fail to pay the loan interest and the policy has lapsed and if the loan along with the outstanding interest exceeds the surrender value:
 - 12.3.8.1. your Policy will be foreclosed automatically;
 - 12.3.8.2. we will pay the residual value of the policy, if any;
 - 12.3.8.3. the contract of insurance will stand terminated and all the benefits under the policy shall automatically cease.

12.4. Nomination

- 12.4.1. If you are the policyholder and the life insurance cover is on your own life, you may, when affecting the policy or at any time before the policy matures for payment, nominate person or persons to whom the money secured by the policy shall be paid in the event of the death of the life assured.
- 12.4.2. If the nominee is a minor, you may appoint a person, competent to contract, as an appointee in the manner laid down by us, to receive the money secured by the policy in the event of death of the life assured during the minority of the nominee.
- 12.4.3. You may cancel or change the existing nomination.
- 12.4.4. An assignment or transfer of your policy under section 38 of the Insurance Act, 1938, as amended from time to time, shall cancel the nomination except under certain circumstances.
- 12.4.5. Your nomination should be registered in our records so as to make it binding on us.
- 12.4.6. For complete details about the nomination, please refer to Section 39 of the Insurance Act, 1938, as amended from time to time.

[A leaflet containing the simplified version of the provisions of Section 38 & Section 39 is enclosed as Annexure – I & II, respectively for reference

12.5. Assignment

- 12.5.1. You may assign the policy subject to the provisions of Section 38 of the Insurance Act, 1938, as amended from time to time.
- 12.5.2. We may decline to act upon any endorsement or deed of assignment if we have sufficient reasons and we will let you know in writing the reasons for such refusal.
- 12.5.3. You may refer a claim to the Insurance Regulatory and Development Authority of India within 30 days of receipt of our communication intimating you about our declining to act upon the transfer or assignment of your policy.
- 12.5.4. You may assign your policy wholly or in part.
- 12.5.5. You may assign your policy either absolutely or conditionally, and at any point of time there can be only one assignment under your policy.
- 12.5.6. The assignment or reassignment of your policy should be registered with us so as to make it binding on us.
- 12.5.7. For complete details about the Assignment or transfer of the policy, please refer to Section 38 of the Insurance Act, 1938, as amended from time to time.

[A leaflet containing the simplified version of the provisions of Section 38 is enclosed as Annexure – I for reference.

12.6. Non Disclosure

Part D

SBI Life – Smart Guaranteed Savings Plan Policy Document

- 12.6.1. We have issued your policy based on the statements in your proposal form, personal statement, medical reports and any other documents that are submitted to us.
- 12.6.2. If we find that any of this information is inaccurate or false or you have withheld any material information or in case of fraud, we will have a right to repudiate all the claims under your policy and / or cancel your policy as applicable subject to the provisions of section 45 of the Insurance Act, 1938 as amended from time to time and no benefit under the policy is payable..
- 12.6.3. If we repudiate the claim under your policy / and or cancel your policy on the grounds of fraud, we would forfeit the premiums received under your policy and we shall not entertain any claim under your policy.
- 12.6.4. If we repudiate death claim / and or cancel your policy on any grounds other than fraud, we may pay such amounts as are payable under the policy subject to the provisions of Section 45 of the Insurance Act 1938, as amended from time to time.

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed in Annexure – III for reference.]

12.7. Misstatement of age

- 12.7.1. If we find that the correct age of the life assured is different from that mentioned in the proposal form, we will check the insured's eligibility for the life cover as on the date of commencement of Policy.
- 12.7.2. If eligible,
 - 12.7.2.1. If the correct age is found to be higher, you have to pay the difference in premiums along with interest.
 - 12.7.2.2. We will terminate your policy by paying surrender value, if any, if you do not pay the difference in premiums and applicable interest.
 - 12.7.2.3. If the correct age is found to be lower, we will refund the difference in premiums without any interest.
- 12.7.3. If not eligible,
 - 12.7.3.1. We will terminate your policy.
 - 12.7.3.2. We will pay you the surrender value, if any.

Part E

13. Charges

13.1. Charges

Being a non-linked product, there are no explicit charges under this policy.

Part F**14. General Terms - Miscellaneous****14.1. Taxation**

- I. You are liable to pay the Service Tax/Cess/GST and/or any other statutory levy/ duty/ surcharge, at the rate notified by the State Government or Central Government of India from time to time, as per the applicable tax laws on basic premium and rider premium (if any).
- II. You are eligible for Income Tax benefits/exemptions as per the applicable income tax laws in India, which are subject to change from time to time. You may visit our website for further details: http://www.sbilife.co.in/sbilife/content/21_3672#5. Please consult your tax advisor for details.

14.2. Date formats

Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy formats.

14.3. Electronic transactions

We shall accept premiums and pay benefits through any approved modes including electronic transfers.

14.4. Communications

- I. We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- II. We will send correspondence to the mailing address you have provided in the proposal form or to the address subsequently changed and registered by you with us.
- III. You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- IV. Your correspondence can be addressed to any of SBI Life branch offices or to its Central Processing Centre at the address below:
SBI Life Insurance Company Limited,
Central Processing Centre,
Kapas Bhawan, Sector – 10,
CBD Belapur,
Navi Mumbai – 400 614.
Telephone No.: + 91 - 22 - 6645 6241
FAX No.: + 91 - 22- 6645 6655
E-mail: info@sbilife.co.in
- V. It is important that you keep us informed of your change in address and any other communication details.

Part G

15. Complaints

15.1. Grievance redressal procedure

- I. If you have any query, complaint or grievance, you may approach any of our offices.
- II. You can also call us on our toll-free number: 1800 22 9090 (9a.m. to 9p.m.)..
- III. If you are not satisfied with our decision or have not received any response within 10 business days, you may write to us at:
Head – Client Relationship,
SBI Life Insurance Company Limited
Central Processing Centre,
Kapas Bhawan, Sector – 10,
CBD Belapur,
Navi Mumbai – 400 614.
Telephone No.: +91 - 22 – 6645 6241
Fax No.: +91 - 22 – 6645 6655
E-mail Id: info@sbilife.co.in
- IV. In case you are not satisfied with our decision and the issue pertains to provision 12 (1) of the Redressal of Public Grievances Rules, 1998, you may approach the Insurance Ombudsman. You can make the complaint to the Ombudsman as per provision 13 of the said rules. The relevant provisions have been mentioned in the section "Relevant Statutes".
- V. The address of the Insurance Ombudsman and the Redressal of Public Grievances Rules, 1998, are, available on the website of IRDAI, <http://www.irda.gov.in> and in our website <http://www.sbilife.co.in>. The address of the ombudsman at Mumbai is:
Office of the Insurance Ombudsman (Maharashtra and Goa)
3rd Floor, Jeevan Seva Annexe,
S.V. Road, Santa Cruz (W),
Mumbai – 400 054.
Telephone No.: +91 – 22 – 2610 6928
Fax No. : +91 – 22 – 2610 6052
E-mail: ombudsmanmumbai@gmail.com
- VI. We have also enclosed a list of addresses of insurance ombudsmen.
- VII. In case the complaint is not fully attended by us within 15 days of lodging the complaint through our Grievance Redressal Mechanism; you may escalate the complaint to IRDAI through the Integrated Grievance Management System (IGMS) website: <http://www.igms.irda.gov.in> or contact IRDAI Grievance Call Centre on toll-free number : 155255 / 1800 4254 732

16. Relevant Statutes

16.1. Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

16.2. Section 41 of the Insurance Act 1938

- (1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer:

Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a bona fide insurance agent employed by the insurer.

- (2) Any person making default in complying with the provisions of this section shall be liable for a penalty which may extend to ten lakh rupees.

16.3. Section 45 of the Insurance Act 1938

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed in Annexure – III for reference.]

16.4. Provision 12 (1) of Redressal of Public Grievances Rules, 1998

The Ombudsman may receive and consider

- (a) Complaints under Rule 13
- (b) Any partial or total repudiation of claims by an insurer
- (c) Any dispute in regard to premium paid or payable in terms of the policy
- (d) Any dispute on the legal construction of the policy, insofar as such disputes relate to claims
- (e) Delay in settlement of claims
- (f) Non-issue of any insurance document to customers after receipt of premium

16.5. Provision 13 of Redressal of Public Grievances Rules, 1998

- (1) any person who has a grievance against an insurer, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the insurer complained against is located.
- (2) the complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
- (3) no complaint to the Ombudsman shall lie unless –
 - (a) the complainants had before making a complaint to the Ombudsman made a written representation to the insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
 - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant, and
 - (c) the complaint is not on the same subject matter, for which any proceedings before any Court, or Consumer Forum or Arbitrator is pending or were so earlier.

17. Index

A

Age	14, 15, 23
Age at entry.....	14
Appointee.....	14, 20, 22
Assignee.....	14, 20, 21

B

Beneficiary	14
Birthday	14
Business Day	26

D

Date of commencement.....	8, 9
Date of commencement of policy.....	14
Date of commencement of risk.....	14
Death benefit	21
Death Benefit.....	21

E

Endorsement	14
--------------------------	----

F

Free-look period	15
------------------------	----

G

Grace period.....	18, 20
-------------------	--------

I

In-force	17
Instrument.....	15
Insurance Regulatory and Development Authority (IRDA).....	1,15,16, 22, 26

L

Life assured	20, 21, 23
Life Assured.....	8, 14, 15, 22

M

Minor	15, 20, 21, 22
-------------	----------------

N

Nominee	14, 15, 20, 22
----------------------	----------------

O

Option	20
Our.....	7, 15, 22, 26

P

Paid-up.....	15
Policy	14, 15, 16, 21, 22, 25
Policy anniversary.....	15, 16
Policy document.....	14, 15, 20, 21
Policy Schedule	14, 15, 25
Policy Term	16
Policy year	15, 16, 19
Policyholder.....	15, 16, 20, 21, 22
Premium	9, 14, 15, 16, 18, 20, 21, 27
Premium frequency.....	16
Premium paying term.....	16

R

Revival.....	14, 16, 20, 21
Revival period.....	20
Rider	15

S

Sum assured	14
Surrender	15, 16, 19, 21, 22, 23
Surrender Value.....	15, 16, 21, 22, 24

T

Term	9
------------	---

U

UIN	16
Underwriting	16, 20
Us	14, 15, 20, 22, 25

W

We.....	14, 15, 17, 18, 20, 21, 22, 23, 25, 26
---------	--

Y

You.....	14, 15, 16, 18, 19, 20, 21, 22, 23, 25, 26
Your	15, 18, 19, 20, 21, 23

Annexure I

Section 38 - Assignment and Transfer of Insurance Policies

Assignment or transfer of a policy should be in accordance with Section 38 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act 2015, dated 23.03.2015. The extant provisions in this regard are as follows:

01. This policy may be transferred/assigned, wholly or in part, with or without consideration.
02. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
03. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
04. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
05. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy there of certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
06. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
07. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
08. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
09. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
 - a. not bonafide or
 - b. not in the interest of the policyholder or
 - c. not in public interest or
 - d. is for the purpose of trading of the insurance policy.
10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.

13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except

- a. where assignment or transfer is subject to terms and conditions of transfer or assignment OR
- b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - ii. the insured surviving the term of the policy

Such conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.

14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person

- a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
- b. may institute any proceedings in relation to the policy
- c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings

15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Act, 2015 shall not be affected by this section.

[Disclaimer : This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act,2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

Annexure II

Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act 2015, dated 23.03.2015. The extant provisions in this regard are as follows:

01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.

02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.

03. Nomination can be made at any time before the maturity of the policy.

04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.

05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.

06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.

07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.

08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.

09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.

10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.

11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.

12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).

13. Where the policyholder whose life is insured nominates his
- a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).

15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance Laws (Amendment) Act, 2015.

16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.

17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Laws (Amendment) Act 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer : This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

Annexure III

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act 2015, dated 23.03.2015 are as follows:

01. No Policy of Life Insurance shall be called in question **on any ground whatsoever** after expiry of 3 yrs from

- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

whichever is later.

02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from

- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:

- a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
- b. The active concealment of a fact by the insured having knowledge or belief of the fact;
- c. Any other act fitted to deceive; and
- d. Any such act or omission as the law specifically declares to be fraudulent.

04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.

05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.

06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should

communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.

08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.

09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer : This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act,2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details